

unsound doctor. The Mental Hospital has also declared him mentally unsound and a certificate in this regard has been issued but no action is being taken.

[English]

DR. VASANT NIWRUTTI PAWAR: Forget about this individual case. But there are already deaths occurring because of wrong anesthesia, I feel in this cases this final anesthesia should not have been given; instead of that general anesthesia should have been given. But, anyway, part (d) of the question is: "The steps taken by the Government to ensure that such incidents do not recur." I would like to ask the Minister whether there is a routine practice for the pre-operative check-up of a patient plus a training in the refresher courses for the Anaesthesiatsts. I just like to know whether there is a routine practice of holding a conference after the death of the patient.

SHRIM.L. FOTEDAR: I would like to tell the hon. Member that necessary guidelines in details and in writing have been issued; and the Director of Medical Institute has been directed that he will have to ensure that these guidelines issued by the Department concerned are complied with strictly.

[Translation]

DR. CHATTRAPAL SINGH: Mr. Speaker, Sir, as the hon. Minister has admitted in his reply that Shri Dutta died in All India Institute of Medical Sciences just due to the negligence of a doctor there. Keeping this fact in view has a criminal case been registered against her. If not, the reasons thereof.

SHRI M.L. FOTEDAR: I would only submit to the hon. Member that she was a senior doctor and was appointed in contract basis.

SHRI RAJVEER SINGH: Hon. Minister, what does it mean? A person commits a murder and then leaves the place and you would say that he was on contract basis.

[English]

SHRIM.L. FOTEDAR: We have directed the Director of the All India Institute of Medical Sciences that appropriate action should be taken against the doctor. I can go even to this extent that if he depends of Dr. Dutta file any suit or complaint. I am not going to defend such a doctor.

MR. SPEAKER: The Question hours is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Privatisation of Railways

*394. SHRI AMAL DATTA:
SHRI BASUDEB ACHARIA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have decided to privatise Indian Railways in a big way and throw open all its future expansion and procurement plans to the private sector; and

(b) if so, the details of the plan including the railway sectors proposed to be included therein?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) and (b). No, Sir. Railway transport is reserved for the State sector as per the Industrial Policy announced in July, 1991. However, efforts are being made to expand the privatisation of certain auxiliary activities namely catering and 'own your wagon' scheme on the Indian Railways, without retrenching any staff.

Incidents of Chain Pulling

*395. SHRI TEJ NARAYAN SINGH: Will the Minister of RAILWAYS be pleased to state: